

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**C.P. No.222/2017  
O.A No.3322/2013**

New Delhi, this the 18<sup>th</sup> day of August, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. K. N. Shrivastava, Member (A)**

Sh. Mahabir Prasad,  
S/o. Sh. Ram Swaroop,  
R/o. H. No. 145,  
Village Jhinjoli, Tehsil Kharkhauda,  
District Sonepat. ....Petitioner

(By Advocate : Mr. Amit Chawla)

Versus

1. Sh. Keshav Chandra  
Secretary, Irrigation and Flood Control Department  
Govt. of N.C.T. of Delhi  
5/9 Under Hill Road,  
Delhi – 110 054.
2. Sh. Suman Kumar Saxena,  
Executive Engineer,  
Mechanical Division No.III,  
Govt. of NCT of Delhi,  
F.C. Wing, L. M. Bund Office Complex,  
Krishan Kunj,  
Delhi -110 092. ....Respondents

(By Advocate : Mr. Anil Singal for Ms. P. K. Gupta)

**O R D E R (O R A L)**

**Justice Permod Kohli, Chairman**

Learned counsel for the parties have brought to our notice an order dated 01.08.2017 passed by the Hon'ble High Court of Delhi in W.P.C. No. 6555/2017 preferred by the respondents in the Original O.A against the judgment

dated 04.10.2016 sought to be enforced through the present contempt proceedings. The Hon'ble High Court has stayed the operation of the impugned order till the next date of hearing.

2. In this view of the matter, the proceedings of the present C.P are dropped at this stage with liberty to the petitioner to seek its revival, in the event the judgment passed by the Tribunal survives in the Writ Petition.

(K. N. Shrivastava)  
Member (A)

(Justice Permod Kohli)  
Chairman

/Mbt/